

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5675/2020

(Arising out of impugned final judgment and order dated 08-10-2020 in CRLP No.15912/2020 passed by the High Court Of Judicature At Madras)

NISHANTH RYAN

Petitioner(s)

VERSUS

THE INSPECTOR OF POLICE NIB CID, CHENNAI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.117268/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117270/2020-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 5568/2020 (II-C)

(FOR ADMISSION and I.R. and IA No.115815/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.115814/2020-EXEMPTION FROM FILING O.T.)

Date : 07-12-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. P.R. Kovilan Poongkuntran, Adv.  
Mrs. Geetha Kovilan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner submits that the substance recovered from the petitioner i.e. MDMA drug was only 4.35 gms. and allegedly was 0.83 gms. Both the substances were less than the commercial quantity. He submits that the High Court treating the substance to be of commercial quantity has rejected the bail.

**Issue notice, returnable in four weeks.**

**Learned counsel for the petitioner is permitted to serve a copy of these petitions to the learned standing counsel for the State of Tamil Nadu.**

**(ARJUN BISHT)  
COURT MASTER (SH)**

**(RENU KAPOOR)  
BRANCH OFFICER**